

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
SCO 147-148, SECTOR 17-C, CHANDIGARH-160017

SINGLE MEMBER BENCH
Court-II

Appeal No.E/60782/2018-EX

(Arising out of Order-in-Appeal No.JNK-EXCUS-APP-226/17-18
dt.28.2.2018 passed by the CCE(Appeals), Jammu)

Date of hearing/Decision:06.09.2018

M/s.Jackson Limited DTA

Appellant

Vs.

CCE, Jammu

Respondent

Present for the Appellant: None

Present for the Respondent: Shri M.S.Dhindsa, AR

Coram: Hon'ble Mr.Devender Singh, Member (Technical)

FINAL ORDER NO. 62859/2018

PER: DEVENDER SINGH

Despite notice, there is none present for the appellant nor is there any request for adjournment on record. From the record, it is seen that the appellant had sought adjournment on previous date of hearing on 27.8.2018. It appears that the appellant are not interested in prosecuting their appeal. Hence, the appeal is dismissed for non prosecution with the liberty to the appellant to apply for restoration of the appeal showing sufficient reasons within 30 days of receipt of this order.

(order dictated and pronounced in the court)

(DEVENDER SINGH)
MEMBER (TECHNICAL)

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